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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO.PET. 226/2016

FOUNDATION E-LEARNING PRIVATE LTD.

& ANR

... Petitioners

Through: Ms. Shilpi Jain, Advocate Ms. Aparna Mudiam, Assistant Registrar, ROC for the Regional Director Mr. Rajiv Behl, Advocate for the Official Liquidator

**CORAM:** 

HON'BLE MR. JUSTICE RAJIV SHAKDHER

ORDER 15.03.2016

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Issue notice.

Ms. Mudiam accepts notice on behalf of the Regional Director while Mr. Behl accepts notice on behalf of the Official Liquidator.

Reply / report, if any, be filed within six weeks. Rejoinder(s) thereto, if any, be filed before the next date of hearing.

The petitioner will publish the notice of hearing in the Business Standard [(English), Delhi Edition] and the Jansatta [(Hindi), Delhi Edition].

Notice of hearing will also be uploaded on the website of the petitioners as also on the websites of the OL and the Ministry of Corporate Affairs.

List on 10.08.2016.

RAJIV SHAKDHER, J

MARCH 15, 2016/yg